

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.153/MP/2022

- Subject : Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner No.1's Transmission Project.
- Date of Hearing : 15.7.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Khargone Transmission Limited (KTL) and Anr.
- Respondents : M.P. Power Management Company Limited (MPPMCL) and 6 Ors.
- Parties Present : Ms. Mandakini Ghosh, Advocate, KTL
Ms. Ritika Singhal, Advocate, KTL
Ms. Neha Dabral, Advocate, KTL
Shri Anup Jain, Advocate, MSEDCL
Shri Akshay Goel, Advocate, MSEDCL
Shri Aditya Singh, Advocate, MPPMCL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtue hearing.

2. Learned counsel for the Petitioners submitted that the present Petition has been filed seeking approval for creation of security interest over the Petitioner No.1's assets in favour of the Petitioner No.2 for the purpose of the Petitioner No.1's transmission project. Learned counsel further submitted that vide letter dated 6.7.2022 of the Commission, the Petitioners were directed to implead the CTUIL and Bid Process Coordinator (BPC) as party to the Petition and accordingly, the Petitioners may be permitted to file the revised memo of parties on e-filing portal of the Commission.
3. Learned counsel for the Respondent No. 4, MSEDCL submitted that the Respondent has already filed its reply to the Petition.
4. Learned counsel for the Respondent No. 1, MPPMCL sought liberty to file reply to the Petition.
5. After hearing the learned counsel for the Petitioners and the Respondents, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioners to file revised memo of parties impleading CTUIL and BPC as party to the Petition within a week.
- (c) The Petitioners to serve copy of the Petition on the Respondents including the impleaded Respondents and the Respondents to file their reply within two weeks after serving copy of the same to the Petitioners, who may file their rejoinder within two weeks thereafter.
- (d) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**